CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH: CUTTACK

Original Application No. 260/00077 of 2016 Cuttack, this the 18th day of February, 2016

CORAM HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.) HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

Hrudaya Ranjan Behera, aged about 34 years, S/o- Pradeep Kumar Behera, At/PO- Remu, Via- Jamsuli, Dist. Balasore.

...Applicant

(Advocates: M/s. P.K.Rath, R.N.Parija, A.K.Rout, P.K.Sahoo, S.K.Patnaik, A.K.Behera, S.K.Singh, A.Behera, S.K.Behera)

VERSUS

Union of India represented through its

- 1. Secretary, Railway Board, Ministry of Railways, Rail Bhawan, New Delhi-110001.
- Financial Advisor & Chief Accounts Officer, East Coast Railway, Bhubaneswar.
- 3. Sr. Assistant Financial Manager, Carriage Repair Workshop, East Coast Railway, Mancheswar- 751017.

..... Respondents

(Advocate: Mr. T.Rath)

ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. R.N.Parija, Ld. Counsel for the Applicant, and Mr.

T.Rath, Ld. Standing Counsel appearing for the Railways, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

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- 2. This O.A. has been filed by the applicant, who is working as Accounts Assistant under the Respondents, under Section 19 of the Administrative Tribunals Act, 1985 alleging inaction on the part of the Respondents in accepting the resignation tendered by him. It has been submitted that due to applicant's personal problem, on 14.11.2015 vide Annexure-A/4 he tendered his resignation from Railway Service to be effected from 14.12.2015. As no order was passed by the Respondent-authorities in his resignation letter (Annexure-A/4), applicant ventilating his grievance preferred a representation on 14.01.2016 before Respondent No.2 vide Annexure-A/6. Mr. Parija, Ld. Counsel for the applicant, submitted that having received no response from the authorities-concerned till today on his representations, the applicant has moved before this Tribunal in this present O.A.
- 3. In view of the aforesaid fact that the representations of the applicant under Annexures-A/4 and A/6 are stated to be pending, without going into the merit of the matter, we dispose of this O.A. with direction to the Respondent No.2 to dispose of the said representations, if the same are still pending, and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. If after such consideration as per rules and regulations, the applicant is found to be entitled to the claim made by him in his representations then expeditious steps be taken by the Respondents for acceptance of his resignation.
- 4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.
- 5. On the prayer made by Mr. Parija, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent



No. 2 by Speed Post for which he undertakes to file the postal requisites by 22.02.2016.

6. Free copies of this order be given to Mr. T.Rath.

(R.C.MIŠRA) MEMBER(Admn.)

(A:K.PATNAIK)
MEMBER(Judl.)

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